

LOK SABHA
UNSTARRED QUESTION NO. 1022
TO BE ANSWERED ON 08th FEBRUARY, 2021

Fine on Indian Oil Refinery, Panipat by NGT

1022. DR. BHARATIBEN DHIRUBHAI SHIYAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री श्री धर्मेंद्र प्रधान

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether National Green Tribunal (NGT) has fined Indian Oil Refinery of Panipat a sum of 25 crore rupees for polluting the environment and causing health problems;
- (b) if so, whether the Department has taken any action/fixed responsibility and initiated departmental inquiry against the guilty officers;
- (c) whether the Government proposes to take action against the officers concerned in the matter related to pollution and non-compliance of pollution standards; and
- (d) if so, the details thereof and if not, the reasons therefore?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेंद्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI DHARMENDRA PRADHAN)**

- (a): Yes, Sir. National Green Tribunal (NGT) has levied Rs 25 Cr as Environmental Compensation vide Order dated 24.07.2020 (OA 738/2018), which has been deposited by Indian Oil Corporation Limited (IOCL) under protest.
- (b) to (d): IOCL hired, The Energy and Resources Institute (M/s TERI), an institute of national repute, for ascertaining the impact on environment. The studies have concluded that the pollutant level is the same as was in the baseline study conducted prior to installation of the refinery. The Case No. OA 738/2018 in NGT is sub-judice.
